## <u>केन्द्रीय विद्यत विनियामक आयोग</u> CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th,</sup> 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

Petition No. 458/GT/2025

Date: 2<sup>nd</sup> May 2025

To

Additional General Manager (Commercial) NTPC Limited, NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject:

Petition for revision of tariff of Simhadri TPS Stage – I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

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Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

## 2019-24 period

- a) The Petitioner shall certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC. If otherwise, such details shall be provided by the Petitioner.
- b) Auditor certified Form-J.
- c) Petitioner has claimed multiple ACE items under more than one Regulation. The Petitioner shall submit one relevant Regulation for each ACE item under the provisions of 2019 Tariff Regulations.
- d) For the allowed expenditure for Augmentation of Fire Fighting System in CHP for the 2019-24 period, the Commission vide its Order dated 24.3.2023 in Petition No.417/GT/2020, directed the Petitioner to place on record the compliance with Tariff Advisory Committee (T.A.C.) guidelines established under the Insurance Act, 1938 and the discount received from the insurance companies at the time of truing up of tariff of the generating station. The Petitioner shall comply with the same.
- e) Against the allowed expenditure of Rs. 200 Lakh for CCTV system for security of Main Plant & Township area for the 2019-24 period, the Petitioner has claimed Rs. 249.74 lakh. The Petitioner shall submit the reasons for the increase in expenditure.

- f) Against the allowed expenditure of Rs. 96 Lakh for 400 kV Transmission Line differential protection implementation (Simhadri- Gajuwaka and Simhadri- Kalpaka) for the 2019-24 period, the Petitioner has claimed Rs. 125.75 lakh. The Petitioner shall submit reasons for increase in the expenditure and submit the actual amount decapitalized for the said asset.
- g) The obsolescence certificate from the OEM for the ACE item Numerical Feeder Protection Relays amounting to Rs. 774.79 Lakh and confirm the number of relays that were replaced.
- h) The details of work along with justification for the ACE 'Plant & Machinery related works' amounting to Rs. 86.18 Lakh in FY 2019-20 claimed under Regulation 25(2)(a) of 2019 Tariff Regulations.
- i) The details of the MBOAs claimed that are part of capital cost along with certificate from the OEM confirming the useful life of the assets and confirm whether such assets have been fully depreciated in accordance with the provisions of 2019 Tariff Regulations.
- j) The claim for 11 kV breakers in 11/.433 kV substations is made under Regulation 26(1)(b) / 26(1)(d) of 2019 Tariff Regulations, with the submission that Old 11kV breakers at Township Substations were replaced with new ABB breakers as old breakers stood obsolete. This claim may be made under the relevant the expense under relevant clause along with documentary evidence such as obsolescence certificate from the OEM.
- k) The relevant extract of the Guidelines by Research Designs & Standards Organisation (RDSO), Ministry of Railway, Government of India stating that the installation and testing of Pit less in-motion Electronic Weigh Bridge (IMWB) shall comply with the technical requirement as laid down in Specification No WD-29-MISC-05 and the technical requirements given in Specification No WD-29-MISC-05.
- I) The necessary directives/ Covid-19 guidelines against which the Equipment for Covid-19 (Oxygen concentrator system, Oxygen cylinder etc.,) was purchased and is being claimed under Regulation 26(1)(b) of 2019 Tariff Regulations.
- m) The breakup of Rs. 118 Lakh claimed against CW systems along with the GO. MS No. 21 dated 29.06.2018 issued by Andhra Pradesh Port Department, Government of Andhra Pradesh. Further, justify the levying of various charges under this G.O., and confirm which pipeline passes through territorial waters of Andhra Pradesh.
- n) The applicable labour laws under which the ACE for Semi open covered shed at Sanchaya stores is claimed and if the ACE is claimed under Regulation 26(1)(d) of 2019 Tariff Regulations, Further, furnish documentary evidence showing the need for higher security and safety of the plant as advised or directed by appropriate Government Instrumentality or statutory authorities responsible for national or internal security.
- o) The details of the decapitalisation claimed for 'Contractors FERV charged to the P&L account' amounting to Rs. 88.37 lakh.
- p) The documentary proof for need for higher security and safety of the plant as advised or directed by appropriate Indian Government Instrumentality or statutory authorities

responsible for national or internal security for the expense claimed under the head '33 kV M+ Type Latice Towers- Sweet Water Power Line'.

- q) Form K for FY 2022-23.
- r) Details of Capital Spares that form part of Capital Cost and those that do not, along with the number of items against each of the Capital Spares claimed.
- s) Year-wise audited computation of actual water charges claimed for the 2019-24 tariff period, including the actual quantity of water consumed; rate (Rs./M3) charged by the State authorities; any other charges included in the water charges and the actual specific water consumption (m³/MWh).
- t) The assessment of the security requirement and estimated expenses as per Regulation 35(1)(6) of the 2019 Tariff Regulations.
- u) Copy of Assessment Orders (ITR in case Assessment Order is not issued) for the FY 2019-20 to FY 2023-24.
- v) A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind.
- w) The Petitioner vide Order dated 28.10.2022 in Petition No. 205/MP/2021 was directed to submit details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation at the time of filing petitions for truing up of tariff for the 2019-24 tariff period, of the generating stations. The Petitioner shall comply with the same.
- x) Submit details of total ash dyke / pond / lagoon capacity, raisings and their height already completed, quantity of ash available at plant, balance capacity available at plant for ash storage, ash generated, quantity of ash utilised locally, quantity of ash transported, etc, along with supporting documents.
- 2. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
- 3. The Petition shall be listed for hearing on **27.5.2025**.

Yours sincerely,

Sd/ (Deepak Pandey) Assistant Chief (Law)

Copy to:

**All Parties**